

High Court of Karnataka,
Bengaluru,
Dated:23rd September 2019

NOTIFICATION NO.HCBB – 240 / 2019

In partial modification of earlier Notification No. HCBB – 199/2019 dated 2nd August 2019, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below with effect from Tuesday the 24th September 2019:

Sl. Nos.	Name of the Hon'ble Judge	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice L.Narayana Swamy	2
3	Hon'ble Mr. Justice Ravi Malimath	3
4	Hon'ble Mrs. Justice B.V.Nagarathna	4
5	Hon'ble Mr. Justice Aravind Kumar	6
6	Hon'ble Mr. Justice Alok Aradhe	7
7	Hon'ble Mr. Justice K.N.Phaneendra	8
8	Hon'ble Mr. Justice B.Veerappa	10
9	Hon'ble Mr. Justice G.Narendar	11
10	Hon'ble Mr. Justice P.S.Dinesh Kumar	12
11	Hon'ble Mr. Justice P.B.Bajanthri	13
12	Hon'ble Mr. Justice Sreenivas Harish Kumar	16
13	Hon'ble Mr. Justice John Michael Cunha	17
14	Hon'ble Mr. Justice B.A.Patil	18
15	Hon'ble Dr. Justice H.B.Prabhakara Sastry	20
16	Hon'ble Mr. Justice Krishna S.Dixit	21
17	Hon'ble Mr. Justice S.G.Pandit	22

18	Hon'ble Mr. Justice R.Devdas	23
19	Hon'ble Mr. Justice B.M.Shyam Prasad	24
20	Hon'ble Mr. Justice Mohammad Nawaz	26
21	Hon'ble Mr. Justice H.T.Narendra Prasad	27
22	Hon'ble Mr. Justice Ashok G. Nijagannavar	28
23	Hon'ble Mr. Justice H.P.Sandesh	29
24	Hon'ble Mr. Justice S.R. Krishna Kumar	32
25	Hon'ble Mr. Justice A.S.Kinagi	33
26	Hon'ble Mr. Justice Suraj Govindaraj	34
27	Hon'ble Mr. Justice Sachin S Magadum	35

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 23.09.2019

**HIGH COURT OF KARNATAKA AT BENGALURU
PARTIAL MODIFICATION OF ARRANGEMENT OF SITTINGS OF
HON'BLE THE CHIEF JUSTICE AND THE HON'BLE JUDGES
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM TUESDAY THE
24TH SEPTEMBER 2019**

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble The Chief Justice & Hon'ble Mr. Justice S.R.Krishna Kumar</p> <p>Writ Petitions (PIL), Writ Petitions pertaining to Green Bench (PIL) and Writ Petitions pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals upto 2011 and of the year 2019 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions arising under Pollution Control and Environmental Protection Acts and Rules and other Laws concerning Environment - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>CCC (Civil) upto 2013 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	1

<p style="text-align: center;">2</p>	<p>Hon'ble Mr. Justice L.Narayana Swamy & Hon'ble Mr. Justice A.S.Kinagi</p> <p>Writ Appeals from 2012 to 2018 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>ITA, GTA, Sales Tax Revision Petitions, Civil Petitions (Tax and Excise) and other Tax Revision Petitions, References and Appeals (Division Bench matters) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (CESTAT) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Referred Writ Petitions and Writ Petitions not assigned to any other Division Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p style="text-align: center;">2</p>
<p style="text-align: center;">3</p>	<p>Hon'ble Mr. Justice Ravi Malimath & Hon'ble Mr. Justice Suraj Govindaraj</p> <p>Criminal Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p>	<p style="text-align: center;">3</p>

	<p>Criminal Referred Cases - Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>CCC (Criminal) - Admissions, Orders and Hearing</p> <p>CCC (Civil) from 2014 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<p>4</p>	<p>Hon'ble Mrs. Justice B.V.Nagarathna & Hon'ble Mr. Justice Sachin S Magadum</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Arbitration and Civil Referred Cases - Admissions, Orders and Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals (PMLA) (Division Bench matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>4</p>

5	<p>Hon'ble Mr. Justice Aravind Kumar</p> <p>Writ Petitions – (CS, KLR, LR, KVOA and KLRA) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	6
6	<p>Hon'ble Mr. Justice Alok Aradhe</p> <p>Writ Petitions (GM) from 2018 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Service) filed by the employees/Officers of the High Court and other Courts - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (MVC) of the year 2017 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	7
7	<p>Hon'ble Mr. Justice K.N.Phaneendra</p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C.) - Admissions, Orders and Hearing</p> <p>Criminal Appeals upto 2016 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	8
8	<p>Hon'ble Mr. Justice B.Veerappa</p> <p>Writ Petitions (GM) upto 2017 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Service) filed by the Judicial Officers - Preliminary Hearing/Admissions, Orders and Hearing</p>	10

	<p>Miscellaneous First Appeals (WC/ECA) from 2016 - Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p> <p>After completion of regular work</p> <p>Old Regular Second Appeals - Admissions and Hearing</p>	
9	<p>Hon'ble Mr. Justice G.Narendar</p> <p>Writ Petition (Service and Labour) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	11
10	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. from the year 2018 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (MVC) of the year 2016 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p> <p>After completion of regular work</p> <p>Old Regular Second Appeals - Admissions and Hearing</p>	12

<p>11</p>	<p>Hon'ble Mr. Justice P.B.Bajanthri</p> <p>Writ Petitions (Tax, Excise and GM-KEB) and Sales Tax Revision Petitions (Single Judge matters) -Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (LA, BDA, ULC, Education and MV) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Company Petitions, Company Applications Probate and Succession matters and TOS - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>13</p>
<p>12</p>	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar</p> <p>Miscellaneous First Appeals (except MVC & WC) - Admissions, Orders and Hearing</p> <p>Regular Second Appeals upto 2010 - Admissions, Orders and Hearing</p> <p>Civil Petitions - Admissions, Orders and Hearing</p> <p>HRRPs & LRRPs - Admissions, Orders and Hearing</p> <p>RPFC - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>16</p>
<p>13</p>	<p>Hon'ble Mr. Justice John Michael Cunha</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. upto 2017 - Preliminary Hearing/Admissions, Orders and Hearing</p>	<p>17</p>

	<p>Criminal Appeals of the year 2017 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
14	<p>Hon'ble Mr. Justice B.A.Patil</p> <p>Criminal Appeals from 2018 - Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	18
15	<p>Hon'ble Dr. Justice H.B.Prabhakara Sastry</p> <p>Regular First Appeals - Admissions, Orders and Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits - Admissions, Orders and Hearing</p> <p>Execution First Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	20
16	<p>Hon'ble Mr. Justice Krishna S.Dixit</p> <p>Writ Petitions (GM-CPC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (MVC) from 2018 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	21

	<p>After completion of regular work</p> <p>Old Regular Second Appeals - Admissions and Hearing</p>	
17	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>Miscellaneous First Appeals (MVC & WC) upto 2015 - Admissions, Orders and Hearing</p> <p>Civil Revision Petitions - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	22
18	<p>Hon'ble Mr. Justice R.Devdas</p> <p>RSAs – Old Matters – Hearing</p> <p>Specially assigned cases</p>	23
19	<p>Hon'ble Mr. Justice B.M.Shyam Prasad</p> <p>Regular Second Appeals from 2015 - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Hearing</p> <p>Execution Second Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p> <p>After completion of regular work</p> <p>Old Regular Second Appeals - Admissions and Hearing</p>	24

<p>20</p>	<p>Hon'ble Mr. Justice Mohammad Nawaz</p> <p>Criminal Appeals (Acquittal) - Admissions and Hearing</p> <p>Specially assigned cases</p>	<p>26</p>
<p>21</p>	<p>Hon'ble Mr. Justice H.T.Narendra Prasad</p> <p>Regular Second Appeals from 2011 to 2014 - Admissions, Orders and Hearing</p> <p>Writ Petitions (LB, APMC, SC/ST, HRC, KDR and Cinema) -Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p> <p>After completion of regular work</p> <p>Old Regular Second Appeals - Admissions and Hearing</p>	<p>27</p>
<p>22</p>	<p>Hon'ble Mr. Justice Ashok G. Nijagannavar</p> <p>Civil Revision Petitions - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>28</p>
<p>23</p>	<p>Hon'ble Mr. Justice H.P.Sandesh</p> <p>RFAs – Old Matters – Hearing</p> <p>Specially assigned cases</p>	<p>29</p>

Part B

Hon'ble the Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters mentioned against their names whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC) – upto 2016
2	Hon'ble Mr. Justice L.Narayana Swamy	MFA (MVC & WC) – Hearing
3	Hon'ble Mr. Justice Ravi Malimath	Criminal Appeals - Admissions, Orders and Hearing
4	Hon'ble Mrs. Justice B.V.Nagarathna	Writ Petition (GM-CPC) – Preliminary Hearing in 'B' Group and Hearing
5	Hon'ble Mr. Justice S.R. Krishna Kumar	RFAs - Admissions, Orders and Hearing
6	Hon'ble Mr. Justice A.S.Kinagi	CrI.RPs - Admissions, Orders and Hearing
7	Hon'ble Mr. Justice Suraj Govindaraj	Writ Petition (GM) – Preliminary Hearing in 'B' Group and Hearing
8	Hon'ble Mr. Justice Sachin S Magadum	RSAs - Admissions, Orders and Hearing

NOTES:

1. Memos for urgent Preliminary Hearing/Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis.**

3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. **Advocates and Parties are requested to note that, in view of the order of the Hon'ble Supreme Court of India dated 28.03.2018 in Criminal Appeal Nos.1375-76/2013, (Asian Resurfacing of Road Agency Pvt. Ltd and another Vs. Central Bureau of Investigation), in all pending cases where stay against proceedings of a civil or criminal trial is operating/granted, the same will come to an end on expiry of six months from the date of order unless the Roster Bench extends the stay order by a speaking order.**
5. **Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
6. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
7. Unless ordered otherwise, all Single Judge/Division Bench part heard matters will remain with, and shall be disposed of, by the same Benches.
8. Unless otherwise ordered, Special Division Benches (except Full / Larger Benches) will meet for part heard matters only on Friday during post-lunch session.
9. Unless otherwise ordered, Hon'ble Judges sitting in Division Benches will sit single for assigned and part heard matters on Friday during post-lunch session.
10. Advocates/Parties are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 23.09.2019